

ITEM NO.101

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 735/2014

HARBHAJAN SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

IA No. 1/2014 - EX-PARTE STAY

IA No. 52199/2019 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 1116/2019 (X)

IA No. 132149/2019 - EX-PARTE STAY

IA No. 155616/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4733/2022 (IV-B)

(FOR ADMISSION and I.R. and IA No.108359/2018-CONDONATION OF DELAY  
IN FILING)

Date : 24-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
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parties

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UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel appearing for the parties at length.

Arguments remained un concluded.

List tomorrow i.e. on 25.08.2022 as Part Heard as First Item.

(JAYANT KUMAR ARORA)  
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)  
COURT MASTER